## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2414 ANSWERED ON:03.12.2009 MARRIAGEABLE AGE Majhi Shri Pradeep Kumar

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission in its 205th Report has recommended that the age of marriage for both boys and girls should be 18 years;

(b) if so, whether the Government has examined the said report;

(c) if so, the details and status thereof, and

(d) if not, the reasons for delay in finalization the action of the Government thereto?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR.M. VEERAPPA MOILY)

(a) Yes, Madam.

(b) Yes, Madam.

(c) The Government has examined the proposed amendment in section 2(a) of the Prohibition of Child Marriage Act, 2006 as recommended by the Law Commission and not accepted it because the age difference for boys (21 years) and girls (18 years) was deliberately inserted keeping in view the social realities.

(d) Does not arise.